THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I move the following Motion:-

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963 (19 of 1963), this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, six Members from amongst the Members of the House, to be members of the Committee on Official Language."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I move the following Motion:-

"That in pursuance of clause (i) of sub-section (1) read with sub-section (1A) of Section 12 of the National Cadet Corps Act, 1948 (XXXI of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the Central Advisory Committee for the National Cadet Corps."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Motion for Election to the Coconut Development Board, Kochi. Hon. Minister not present.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Pollution on sea beaches in Goa caused by tar balls formed due to discharge from sea vessels

SHRI SHANTARAM NAIK (Goa): Sir, I beg to call the attention of the Minister of Environment, Forests and Climate Change to the pollution on sea beaches in Goa caused by tar balls formed due to discharge from sea vessels.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING; THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR): Sir, all type of oil spill at sea undergo a process of weathering, which includes evaporation, oxidation, dissolution, dispersion, spreading and emulsification over a period of time, based on factors such as wind, current, sea temperature and wave energy. The tar balls are the remnants of oily substances that are dispersed naturally into the sea through wave action over a long period of time, and eventually get deposited at the seabed.

The matter of tar ball deposition along beaches in Goa came up before the Hon'ble High Court of Bombay at Goa in Writ Petition No. 376 of 2003. The Court directed the Director-General of Shipping to conduct aerial and surface reconnaissance and to use the method of testing the origin of oil slicks or discharge oil and matching it with the use of Hydrocarbons Finger Printing Methods along with other modern scientific methods of detection of oil pollution at Sea and Inland Waterways for better enforcement of the provisions of the Merchant Shipping Act, 1958.

Further, the Department of Tourism, Government of Goa and other concerned local authorities, that is, Coastal Panchayats and Municipalities have been directed by the Hon'ble High Court in the said Writ Petition to regularly remove tar balls and oil residues from the beaches and maintain cleanliness of the beaches. The Department of Tourism, Government of Goa, has made arrangements to collect the tar balls from the beaches and the Goa State Pollution Control Board has prepared an oil spill contingency plan.

The National Environment Engineering Research Institute (NEERI), Nagpur, carried out a study on behalf of the Director-General of Shipping and submitted a report to the Hon'ble High Court. The findings of the NEERI were inconclusive since, according to them, the source of these tar balls could be oil-exploration activities from offshore-oil installations near Mumbai, a natural phenomenon from the sea-bed or from sea-going vessels passing through that area.

The Goa State Pollution Control Board has been directed by the Hon'ble High Court to monitor onshore facilities of Mormugao Port Trust, Indian Oil Corporation and Hindustan Petroleum Corporation Ltd. The Goa State Pollution Control Board is monitoring these facilities under the consent mechanism of the Water (Prevention and Control of Pollution) Act.

Coast Guards, ships and aircrafts are regularly deployed for surveillance and monitoring of the maritime zones of India, including EEZ off the coast of Goa. No oil spill has been found by the Coast Guard Ships and aircraft on EEZ surveillance off the West Coast of India, including off Goa Coast.

Sea water samples off the coast of Goa are periodically collected by the Coast Guard ships and handed over to the National Institute of Oceanography (NIO), Goa. The NIO undertakes analysis of the water samples so as to determine their likely sources and causes.

In 1973, International Maritime Organization (IMO) adopted the International Convention for the prevention of pollution from Ships, now known universally as MARPOL, which has been subsequently amended by various Protocols. Under the Convention, a ship is required to hold a certificate in accordance with provisions of the regulations. Any inspection of this certificate shall be limited to verifying that there is on board a valid certificate, unless there are clear grounds for believing that the condition of the ship or its equipment does not correspond substantially with the particulars of this certificate. Also a ship, when in a port or an offshore terminal of another Party, is subject to inspection by officers duly authorized by such Party concerning operational requirements, where there are clear grounds for believing that the Master or Crew are not familiar with essential shipboard procedures relating to the prevention of pollution by oil. The provisions of IMO Convention are incorporated in the Merchant Shipping Act, 1958 administered by the Directorate General of Shipping.

The overall responsibility for taking measures for preserving and protecting the marine environment and to prevent and control marine pollution lies with the Coast Guard. The checks by the Directorate General of Shipping, of course, help in deterring the pollution of the marine environment.

SHRI SHANTARAM NAIK: Sir, environment laws are enacted in many countries in the world, and hardly will there be any country which does not have environmental laws for enforcement of environmental aspects. Now NGOs also are doing a fine job in this field. But all NGOs are not necessarily doing purely environmental things in the interests of the country. Some NGOs play a different role which can be considered as anti-national. We have got some examples in South where an NGO was seen to be collecting a lot of funds from foreign countries for the purpose of destroying, in the sense, scuttling our nuclear project. They, otherwise, hold seminars, take legislators into confidence. So, by and large, I would like to say, they do play an important role as far as environment is concerned. But, nevertheless, a watch has to be kept on these NGOs, about their activities, about their foreign funds, etc. This is ancillary. The hon. Minister has also said that this is nuisance. I am not involved in blame-gaming but various agencies are involved and therefore, it creates problems. Various agencies are involved whether it is Pollution Board, Environment Ministry, Shipping Ministry, Coast Guard and Navy. How many agencies are involved in this matter, one does not know and I

really don't know whom to hold responsible for this. But the fact remains that passing vessels go and clean their vessels and as a result oil gets spilled and it gets deposited somewhere in between and tar balls are created, and when the monsoon starts those tar balls destroy the beaches right from Kerala to Goa and one will see a horrible situation. You will see black coasts throughout the country where no tourist will venture to see it. If they come for the first time and if they see the sea beaches, they will say, 'Are these the beaches that we have come to see?' Therefore, something has to be done. The question is, as far as Goa is concerned, I can mention Kallangur, Colva, Benaulim beaches where these horrible things are seen. Goa is an international tourist destination. If the image of Goa's tourist destination has to be kept intact, then all agencies have to do work for the purpose of maintaining it. I am surprised, neither NEERI nor NIO nor any agency which we have engaged so far are detecting the exact cause, whether it is a passing ship, whether there is something in the oil fields or where this offence takes place. It may take place at various places. But Navy and Coast Guard also have not been able to locate. They have been given the duty, they can intercept ships and check their certificates. When they go and empty their vessels, can't the Navy and Coast Guard see it? If Coast Guard and Navy cannot watch this, how will they defend us? If any ship, which will otherwise involve in some sort of anti-security measures, comes and does such things, how will we know? Therefore, it is the duty of Indian Coastal Guard and Indian Navy also to keep on these coastal areas a watchful eye throughout the year. Secondly, National Institute of Oceanography (NIO) studies show that tanks of South-Eastern crude oil get their vessels cleaned in the coast of India. Why do they do it? It is because they have come to know that our laws or rather Government of India does not take serious note of such pollution. Therefore, wherever they may be going for the purpose of business, they empty their oil off coast of India and particularly Goa. Therefore, it is this aspect which has to be seen. They have also found that oil exploration at Mumbai has nothing to do with this.

Another aspect is this. We have got the Project Seabird at Karwar. Some people are saying that ships come there and involve in this kind of a thing. But, there is no concrete evidence as regards to this. Sir, it is Seabird Project or vessels going 20 kms. off Goa are responsible. If not, who is responsible for this? If you have not been able to locate this for the last 15-20 years, it is a very dangerous thing.

Thirdly, a study has shown that not only Indian coasts are affected, but even the Antarctica shores are affected by tar balls. Therefore, the magnitude of this problem can be seen from the space that these vessels cover. So, there is a problem which the world community has to recognize. Now, you will be attending various conferences on environment. You have to take up this issue in those conferences very strongly and tell them that they have to implement the Convention on Marine Pollution. Sir, as many as

[Shri Shantaram Naik]

152 countries, where 99 per cent tonnage is handled, are signatories to the MARPOL. Therefore, there must be a total unanimity in implementing it. I don't know why these nations take this issue lightly.

As you have rightly mentioned, there are various protocols amended which have also covered garbage, sewage and engine exhaust fumes. So, all kinds of pollutions are covered. Hence, international bodies have to take up these as well. If ships are caught while doing an offence, I think, our criminal law should come into force. I don't know to what extent i.e., jurisdiction our laws can be enforced. But, it can be examined. Our criminal law is very stringent. Therefore, if Navy or Coast Guard or any other authority is able to find that captain of a particular ship does not carry certificate which is mandatorily required to be carried, then such persons have to be arrested, he must be booked and appropriate legal procedure is to be followed. Now, this also affects sea catch, because life in coastal areas, including Goa, depends upon the sea catch of the season. If tar balls continue to get deposited in the coastal areas, sea catch will also affect; now, it is already being affected. Sir, it is not known so far how far it is dangerous, chemically. But, it does affect sea catch.

Another sensitive question is: Why is this happening? Is somebody or some country interested in destroying tourism of this country? Is somebody interested in playing tricks so that tourists are diverted elsewhere and they should get business? Otherwise, why, deliberately, certain ships should get their vessels emptied only off the Indian coast? That has to be seen. We get almost like 2.5 million tourists per year now -- it is the double the number of what we used to get ten years back. But, I am surprised that the National Geographic magazine remarked that beaches in Goa are the worst. I have never heard such a remark from any tourist even! But how an international magazine can say that our beaches are the worst? I am just taking a clue from this. If this is the situation, then there must be a conspiracy angle and it must be looked into.

You may recollect that the Environment Protection Act, 1986 is one of the best legislations enacted during Shri Rajiv Gandhi's time. There were 33 legislations enacted by him. I have got a list of them. The Environment Protection Act, 1986 is one of them. It has done a great service to the nation. I appeal to you to implement it forcibly and it calls for a genuine intervention. Thank you.

श्री के. सी. त्यागी (बिहार): सर, मैं आपके माध्यम से जावडेकर साहब का ध्यान इस विषय की ओर आकर्षित कराना चाहता हूं। मैने पिछले सप्ताह किसी समाचार पत्र में पढ़ा कि गोवा के मुख्यमंत्री श्री मनोहर पारिकर, श्री जावडेकर साहब से आकर मिले जो शान्ताराम नायक जी ने वहां के बीचेज़ की स्थिति के बारे में जिक्र किया है, उन्होंने भी ऐसी ही चिन्ता श्री जावडेकर से आकर व्यक्त की है। मुझे खुद भी कई मौकों पर, खासतौर से बरसात के दिनों में वहां जाने का मौका मिला है। मैं नायक साहब की बात से अपना टोटल एग्रीमेन्ट दिखाते हुए, यह कहना चाहता हूं कि जो गोवा के बीचेज़ हैं, वे दुनिया के कई और मुल्कों के बीच से भी अच्छे हैं। इसलिए वहां इतने बड़े पैमाने पर बाहर से आने वाले जो टूरिस्ट्स हैं उनका आना-जाना बना रहता है। वहां पर इस समय काफी पैमाने पर देशी और विदेशी टूरिस्ट्स मौजूद हैं। बड़े पैमाने पर वहां से tar balls आ रही हैं और जो बीच पर घूम रहे हैं, वे देखते हैं कि बड़ी लम्बी लाइन लगी हुई है, तो कई बार लोग अपना घूमना भी स्थिगत कर देते हैं। हमें दुनियां के कई देशों में जाने का मौका मिलता है और ऐसा माहौल हमने किसी बीच पर नहीं देखा जैसा कि इधर गोवा में और कई जगहों पर देखने का मौका मिला है। कल जब नायक साहब के प्रश्न के बाद मैंने जानकारी हासिल की, तो मैंने देखा कि अरब सागर में, जो व्यापार करने के लिए जहाज का आवागमन है, उसकी सफाई का कार्यक्रम भी गोवा के बीच के काफी पास होता है। और tar balls उठकर के बीच के पास आ जाती है। ये tar balls विषेली भी हैं। मैंने किसी रिपोर्ट में यह भी सुना है कि कुछ जगहों पर मछलियों के मरने की भी बड़े पैमाने पर शिकायत मिली है, जो हमारे इंडियन ट्रेड के लिए खतरनाक है और हमारे स्वास्थ्य के लिए भी नुकसानदायक है।

मेरा आपके माध्यम से अपने मित्र एवं विद्वान मंत्री श्री जावडेकर साहब से निवेदन है जैसे वह खुद अच्छे कपड़े पहनने, नहाने धोने का और अपने शरीर का अच्छी तरह से ध्यान रखते हैं, तो उस बीच के बारे में भी, वे इसी तरह का ध्यान रखें, वे काफी स्वस्थ भी हैं और साफ-सुथरे भी हैं। यह आने वाले समय में किसी बड़े विस्फोट के लिए और मेरा नायक साहब की बात से पूरा एग्रीमेन्ट है, हो सकता है कि वहा के बीच को Spoil करने के लिए, यहां टूरिस्टों की संख्या कम करने के लिए, किसी मुल्क की conspiracy का हिस्सा तो नहीं है? तीसरी बात यह है कि वहां नेवी का और नेवीगेशन का बड़े पैमाने पर आवागमन है, तो क्या किसी स्टेज पर tar balls के जिए, कोई बड़ा विस्फोट करने की या conspiracy की कोई योजना तो नहीं है? चूंकि हम 26/11 को मुंबई में देख चुके हैं। किस तरह से बाहर के लोगों ने हमारी भूमि, मुंबई में आकर हमला किया था। इस तरह के जो tar balls हैं, उनसे वहां किसी दिन कोई बड़ा विस्फोट न हो जाए, इसका भी ध्यान हमारे मंत्री महोदय रखें। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Husain Dalwai, please put only questions.

श्री हुसैन दलवई (महाराष्ट्र): सर, आपका बहुत-बहुत धन्यवाद। सर, शान्ताराम नायक जी ने जो सवाल उठाया है, वह बहुत महत्वपूर्ण है। महाराष्ट्र में तो मामला बड़ा पेचीदा हो गया है। हमारे महाराष्ट्र में 772 किलोमीटर का कोस्टल एरिया है और वहां पर हर तरह की गन्दगी की जाती है। वहां पर tar balls की समस्या तो है ही। मेरे ख्याल से शिष्स को यह क्यों नहीं बोला जाता है। कि साफ-सफाई करने के बाद उसको स्टोर करिए और कहीं दूसरी जगह पर डिस्पोज़ ऑफ करिए। वे इसका वहीं के वहीं डिस्पोज़ ऑफ करते हैं, इसलिए यह प्राब्लम होती है। दूसरी बात यह है कि जो कैमिकल्स की फैक्ट्रीज़ हैं, वे अपनी सारी गन्दगी समुद्र में डाल देती हैं, जिसकी वजह से समुद्र में पाई जाने वाली मछलियां भी मर जाती हैं। इस कारण आज लोगों को कई प्रकार की मछलियां खाने को नहीं मिलती हैं। इससे काफी बड़ा नुकसान होता है। लोगों को जो बड़े पैमाने पर फिशिंग-उद्योग का धन्धा मिल सकता है, वह बंद हो गया है। मेरा आपके माध्यम से अनुरोध है कि सरकार को जल्द से जल्द इसके ऊपर ऐक्शन लेना चाहिए।

MR. DEPUTY CHAIRMAN: Prof. Saif-ud-Din Soz, put your question.

PROF. SAIF-UD-DIN SOZ (Jamnu and Kashmir): I will speak, Mr. Deputy Chairman, very briefly. I want to give notice on the comprehensive question of climate change and this House should consider that. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is not on climate change. ...(Interruptions)...

PROF. SAIF-UD-DIN SOZ: It is a very big question. ...(Interruptions)... I do not know why Shantaramji has confined it to Goa. I want to tell this House that I am very much satisfied that perhaps Mr. Javadekar is the right choice for that Ministry. I have yet to congratulate him personally. Some of the Ministers I have known for a long time. It will take time. But this time I want to express that there is a fear lurking in my mind that this Government under Modiji is more interested in development. They never talk of sustainable development.

MR. DEPUTY CHAIRMAN: Sozji, come to the point.

PROF. SAIF-UD-DIN SOZ: Kindly listen to me. ...(Interruptions)... I wanted to tell about it to the House. ...(Interruptions)... I cannot say that I am an expert, but I know this subject.

MR. DEPUTY CHAIRMAN: You confine yourself only to this subject. ...(Interruptions)...

PROF. SAIF-UD-DIN SOZ: Kindly listen to me for two-three minutes. I won't take more time. ... (Interruptions)... On the question of climate change, India has rubbed its shoulders with most powerful people in the world. We have been in the forefront on the question of climate change. It cannot be diluted.

MR. DEPUTY CHAIRMAN: This is on a particular subject. ...(Interruptions)... You talk on that. ...(Interruptions)... This is a Calling Attention. ...(Interruptions)... You cannot use this opportunity to make a lecture. ...(Interruptions)...

PROF. SAIF-UD-DIN SOZ: I want to tell Mr. Javadekar that the question of sustainable development. ...(Interruptions)... When he replies, he must talk of sustainable development.

MR. DEPUTY CHAIRMAN: This is unfair. ...(Interruptions)... No, no, I cannot allow. ...(Interruptions)... It is not allowed. ...(Interruptions)... Calling Attention cannot be used for making a lecture. You have to confine yourself to the subject. You know the rules.

PROF. SAIF-UD-DIN SOZ: This Government is not talking about sustainable development. That is what Mr. Javadekar has to answer....(*Interruptions*)... I would have made in these two-three minutes some points.

MR. DEPUTY CHAIRMAN: You were talking about something else, not about this subject. ...(Interruptions)... I cannot violate the rules. ...(Interruptions)...

PROF. SAIF-UD-DIN SOZ: Sustainable development is very important for this nation. ...(Interruptions)... This is as important as development. ...(Interruptions)... This Government is diluting this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You give notice for that. ...(Interruptions)... Why do you want to use this opportunity for that? You know the rules. ...(Interruptions)... If I allow you, I will have to allow everybody to make a lecture here.

PROF. SAIF-UD-DIN SOZ: I want to know from Mr. Javadekar whether this Government is interested in sustainable development. Thank you.

श्री वीर सिंह (उत्तर प्रदेश): उप सभापित महोदय, माननीय शान्ताराम नायक जी एक महत्वपूर्ण विषय लेकर आए हैं कि गोवा में समुद्र तटों के आस-पास जहाजों के चलने से प्रदूषण होता है। जैसा कि गोवा के बारे में सभी को मालूम है कि वहां पूरे वर्ल्ड से पर्यटक आते है। उनको वहां पर गंदगी मिलती है। इससे हमारे देश की भी बदनामी होती है।

गोवा के साथ-साथ मुम्बई भी मायानगरी है, जिसके कारण पूरे देश की निगाह मुम्बई पर टिकी रहती है, ओर जैसे गोवा में पर्यटक आते हैं, वैसे ही मुम्बई में भी पर्यटक आ सकते हैं, इसलिए हमें इस पर ध्यान देना चाहिए। जो मुम्बई का समुद्र तट है, जो वहां का बीच है, हमें उसको भी सुन्दर बनाना चाहिए, तािक यहां पर भी विदेशों से पर्यटक आ सकें।

जब हम मुम्बई में बीच पर जाते हैं, तो वहां पर काफी गन्दगी होती हैं। इस बारे में कभी नहीं सोचा गया कि जो देश का सबसे बड़ा आर्थिक जोन है और जहां पर सबसे ज्यादा आमदनी होती है, उस पर ध्यान दिया जाए। माननीय मंत्री श्री प्रकाश जावडेकर जी भी वहीं से आते है, मैं माननीय मंत्री जी से निवेदन करूंगा कि वे गोवा के साथ-साथ मुम्बई के बीच व समुद्र तट को सुधारने पर विचार करें। वहां पर जो मछुवारे आते हैं, उनके लिए कोई सुविधा नहीं है। जब वे समुद्र से मछलियां पकड़कर लाते हैं, तो मछलियों को समुद्र तट पर फैला देते हैं। उनके लिए अलग से कोई व्यवस्था नहीं है। ये मछुवारे खासकर गरीब लोग हैं। वे अपना जीवन कैसे बसर करते हैं, इसके बारे में भी सोचना चाहिए। मैं निवेदन करूंगा कि वहां पर समुद्र तट से जुड़े हुए जो तमाम ऐसे मुद्दे है, उन पर ध्यान दिया जाए। मैं माननीय मंत्री जी से निवेदन करूंगा कि मुम्बई के समुद्र तट पर जो बीचेज़ हैं, उनके रख-रखाव के लिए आप क्या व्यवस्था करेंगे, इसके बारे में भी अपना स्पष्टीकरण दें। धन्यवाद।

श्री रामदास अठावले (महाराष्ट्र): डिप्टी चेयरमैन सर, मैं मंत्री महोदय से यह निवेदन करना चाहता हूं कि मुम्बई शहर और गोवा का जो पूरा एरिया है, जहा अरेबियन समुद्र है- हम लोग अभी गंगा को साफ कर ही रहें हैं, कांग्रेस का सफाया कर दिया है। अभी मुम्बई शहर और कोंकण किनारपट्टी पर जो अरेबियन सी है, वहां पर बहुत से टूरिस्ट्स आते हैं। गोवा में बहुत टूरिस्ट्स आते है, इसलिए समुद्र को ठीक करने, मतलब उसको साफ करने की आवश्यकता है। मैं प्रकाश जावडेकर जी से

निवेदन करना चाहता हूं कि आपका नाम तो प्रकाश है, इसलिए यहां पर भी थोड़ा प्रकाश डालिए। आपको समुद्र को साफ करने के लिए एक तगड़ी योजना को अमल में लाने की आवश्यकता है। हमें इसके बारे में आपसे जवाब चाहिए।

SHRI CHUNIBHAI KANJIBHAI GOHEL (Gujrat): Sir, I come from the fishermen community. My party has nominated me as a Rajya Sabha Member. I am thankful to you as well my party too.

उपसभापित जी, मछुआरा होने के नाते मैं जावडेकर साहब से यहां पर कुछ कहना चाहता हूं। मुझे उम्मीद है कि वे इस विषय पर ध्यान देकर कुछ करेंगे। जो गुजरात का सी शोर है, वह 1600 किलोमीटर का है। वहां, उस सी शोर एरिया में बहुत फैक्ट्रियों लग गयी हैं। वे लोग उन फैक्ट्रियों का जो पॉल्यूटेड वॉटर है, उसको डायरेक्टिली समुद्र में छोड़ते हैं। उस पानी को छोड़ने की वजह से समुद्र के आसपास का जो 4-5 किलोमीटर का ऐरिया है, वहां पर मछिलयां मर जाती हैं, वे जिन्दा नहीं रहती हैं एवं पॉल्युटेड भी हो जाती हैं। यह जो पूरा सी शोर एरिया है, वह पॉल्युटेड हो जाता है, इस वजह से मछुआरों को बहुत परेशानी होती है। मैं आपके माध्यम से हमारे माननीय मंत्री जी को बताना चाहता हूं कि जो फैक्ट्रियॉ लगती हैं, उनके कुछ नॉर्म्स होते है। जब यह पानी छोड़ते है, तो उसको डाइल्यूट करने के लिए उसमें दूसरा पानी मिलाकर उस पानी को समुद्र में छोड़ा जाता है या समुद्र में पानी की पूरी लाइन बिछाकर उसको समुद्र के मध्य में छोड़ा जाता है। लेकिन न तो ऐसा कोई नॉर्म एडॉप्ट किया गया है और मोस्ट प्रॉबेब्ली करते भी नहीं हैं। मै आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूं कि यह जो एन्वायरन्मेंट का विषय है, उसको नोट करें और इस बात को ध्यान में रखकर इसको परस्यू करें।

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I think, we will be discussing on the issue of environment protection and climate change later on. It is specific issues. Technicalities are invalid in that. Particularly, the tar ball problem. Hon. Minister's clarification says that various studies indicate the offshore exploration activities, the movement of ships and the manner in which they are disposing of their waste are related to this specific thing. If the tar ball menace is to be arrested, we have to concentrate specifically on that area and take concrete measures to arrest them. Several authorities are involved in it—the Director-General of shipping, the Coast Guard, etc. We have already given a general framework of the international Maritime Convention. There are technologies, there are also norms of behavior by the shipping companies in the matter of disposal of wastes, what pressure has to be exerted at a particular depth so that it does not pollute the overall surface and the seabed. But those norms are a bit costly. Most of the companies that are operating, either companies or particularly the ships carrying

chemicals and other hazardous items, are not following that, just to economise on cost. I think, in that area, some monitoring and policing is required. There are authorities for that. My only suggestion or question, you may say, to the hon. Minister is that this issue needs to be addressed specifically. General cleaning of beach is an overall bigger job that can be addressed, but, here, I think these things have to be stressed. is a menacing aspect of the pollution. There are four menacing aspects of the pollution. These technical requirements are to be followed by the user of the sea surface, either shipping companies or other agencies. That needs to be closely monitored. There must be an overall coordinating mechanism of the agencies which are doing that. ...(*Timebell-rings*)... I would like to know whether the hon. Minister will look into that.

MR. DEPUTY CHAIRMAN: Now, Mr. Minister please.

श्री प्रकाश जावडेकरः उपसभापति महोदय, मुझे बहुत खुशी है, क्योंकि मुझे लगा कि शान्ताराम नायक जी ने सदन में इश्यू उठाया है और केवल गोवा का ही मुद्दा है, तो केवल वे ही बोलेंगे, लेकिन बहुत से सदस्यों ने अपने अच्छे सुझाव दिए है। शान्ताराम नायक जी, के.सी. त्यागी जी, हुसैन दलवई जी, प्रो. सेफुदीन सोज साहब, वीर सिहं जी, रामदास अठावले जी, चुनीभाई काजीभाई गोहेल जी और तपन कुमार सेन जी, सबने अपनी बातें रखी हैं। यह सही है, कि यह गोवा के बीचेज़ पर ज्यादा दिख रहा है और बाकी के बीचेज़ पर यह उतनी मात्रा में नहीं है, तो इसके कुछ स्पेसिफिक कारण होंगे। जैसे मुम्बई हाई में ऑयल एक्सप्लोरेशन होता है, वह नजदीक है। शिपिंग का मुवंमेंट दूसरी जगह भी है, लेकिन शान्ताराम नायक जी ने यह आंशका व्यक्त की कि क्या कोई जान-बुझकर ऐसा कर रहा है? यह बात वहां के लोगों के मन में है। सरकार को इस भावना के बारे पता है कि लोगों के मन में यह है। इसलिए जैसा आप सबने कहा कि पासिंग व्हिकल्स जब क्लीनिंग करते हैं, तो प्रेशर से नहीं करते है, जिससे टार बॉल बन जाता है। खास कर जब ऑयल टैंकर्स वहां से जाते हैं और अगर वे नियमों के तहत साफ नहीं करेंगे, तो फिर निश्चित रूप से टार बॉल का निर्माण हो सकता है। लेकिन टार बॉल का निर्माण क्यों होता है, जब इसके बारे में एन.ई.ई.आर.आई. से पूछा गया, तो उनका कहना था कि इस सम्बन्ध में उनकी स्टडी अभी कम्प्लीट नहीं हुई है। मैं तो यह कहूंगा कि हमने इस प्रश्न को समझा है और इसके बारे में कोस्ट गार्ड, शिपिंग डायरेक्टोरेट, एन.ई.ई.आर.आई. और इससे सम्बन्धित जो वैज्ञानिक है, पॉल्युशन कंट्रोल बोर्ड के लोग, क्योंकि वहा भी बहुत सारे वैज्ञानिक हैं और इनके साथ-साथ गोवा की सरकार, क्योंकि वहां के मुख्यमंत्री जी ने भी मुझे इसके बारे में अवगत कराया, हम जुलाई महीने में सभी सम्बन्धित लोगों की एक बैठक करेंगे। इसके बाद हम इसका एक रोडमैप बनाएँगें, क्योंकि इसके कारणों का पता चलना ही चाहिए। हम ऐसे अधर में नहीं रह सकते कि हमें कारण ही नहीं पता है। हम कारणों का पता लगाने की कोशिश करेंगे और इसके साथ-साथ इसके निराकरण की योजना पर अमल करेंगे। दुनिया भर में कुछ जगह ऐसा निश्चित होता है, जैसे इन्होंने कहा कि अंटार्कटिका या बाकी जगह भी होता है, वह तो एक बात है, लेकिन खास कर गोवा का बीच ऐसा है, क्योंकि सबसे ज्यादा टुरिज्म केरल और गोवा में अट्रैक्ट होता है। इसलिए आपने जो सुझाव दिए हैं, उन सबका ध्यान रखकर हम निश्चित रूप से इसी महीने में एक बैठक करके इस विषय को आगे बढ़ाएँगे और फिर सदन को भी बताएँगें कि हमने इस पर क्या किया है।

दूसरा मुद्दा सस्टेनेबल डेवलपमेंट का है, जो इससे सम्बन्धित नहीं था, फिर भी सोज साहब ने प्यार से उठाया, तो मैं कहना चाहता हूँ कि इस सरकार की भूमिका 'डेवलपमेंट विदाउट डिस्ट्रकशन' की है। पर्यावरण की रक्षा और विकास, दोनों साथ-साथ, यही है ...(व्यवधान)...

श्री तपन कुमार सेनः लोगों का साथ भी होना चाहिए।

श्री प्रकाश जावडेकरः लोगों का सहभाग तो है ही ...(व्यवधान)...

श्री तपन कुमार सेन: पर्यावरण की रक्षा भी करनी चाहिए।

श्री प्रकाश जावडेकर: बिल्कुल, करेंगे ही। यानी एक हाथ में डेवलपमेंट का एजेंडा और दूसरे हाथ में पर्यावरण रक्षा का झंडा, ये दोनों साथ लेकर जाएँगें। हमें जो अतंरिष्ट्रीय मंचों पर कहना है, उसे हम बहुत प्रोऐक्विली कहेंगे और इसी भूमिका को आगे भी जारी रखेंगे। So, we have a balanced sustainable development goal and we have a balanced sustainable development approach.

प्रो. सेफुद्दीन सोजः आगे आप पर प्रेशर आने वाला है।

श्री प्रकाश जावडेकरः जी हां, प्रेशर आएगा, फिर भी डेवलपमेंट होगा, पर्यावरण की सुरक्षा करते हुए डेवलपमेंट होगा, मैं आपको यही बताना चाहता हूं।

मुझे लगता है कि सभी ने बहुत अच्छे सुझाव दिए हैं। जैसा कि हमने पहले बताया, इस पर हम जुलाई में बैठक करेंगे, उसके बाद इस सदन को पूरी जानकारी देंगे कि क्या डेवलपमेंट हुआ। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Okey. Now, the House is adjourned to meet at $2.00~\mathrm{p.m.}$

The House then adjourned for lunch at forty minutes past twelve of the clock.

The House re-assembled after lunch at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

THE BUDGET (RAILWAYS), 2014-15

MR. DEPUTY CHAIRMAN: The Budget (Railway), 2014-15; Shri D.V. Sadananda Gowda.

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, Sir ...(Interruption)... Sir, please listen to me ...(Interruption)...

[†] Transliteration in Urdu Script.